

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s CHURAKULAM TEA ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s CHURAKULAM TEA ESTATE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/11/1946
3.	Authority under which corporate debtor is incorporated / registered	Roc -Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01132KL1946PTC000251
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg Office- Vandiperiyar Idukki ,Kerala-685533,India Corporate Office- Churakulam Tea Estate Pvt.Ltd., Manarkkattu Buildings, Palai, Kottayam
6.	Insolvency commencement date in respect of corporate debtor	28/11/2019(Order Received on 03/12/2019)
7.	Estimated date of closure of insolvency resolution process	31/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Jasin Jose IBBI/IPA-001/IP-P00695/2017-2018/11225
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Jasin Jose PonmattamMadaserry Mookannoor Po-683577 Angamaly,kerala,India Email-Jasinjoseponmattam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Jasin Jose 5D,SkylineRiverscape, Thottumugham,Aluva,Kerala-683101 Email-cajasinjose@gmail.com
11.	Last date for submission of claims	17/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Not Applicable	Weblink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Churakulam Tea Estate Pvt Ltd on 28/11/2019.

The creditors of M/s Churakulam Tea Estate Pvt Ltd are hereby called upon to submit their claims with proof on or before 17/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

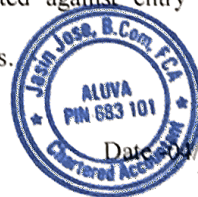
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sd/-

CA Jasin Jose FCA,IP,RV

IBBI/IPA-001/IP-P00695/2017-2018/11225



Date: 17/12/2019

Place-Aluva

Published in newspapers on 5/12/2019
ENGLISH - Indian Express
Regional - Deepika (malayalam)